

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.29**  
**C.P. (CAA).No.44/BB/2022**

**IN THE MATTER OF:**

M/s. STS Exports Pvt. Ltd.

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 22.05.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Pramod S. M.  
For the OL : Ms. Shobhavathi, JTA

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the OL.
2. In compliance to para 2 of the Order dated 18.04.2024, Ld. Counsel for the OL has filed its supplementary report *vide* Diary No.2855 dated 20.05.2024. The same is taken on record. Further, Ld. Counsel for the Petitioner submits that the OL has no *locus standi* in this matter.
3. Representative for the OL is directed to be present on the next date of hearing.
4. List the matter on **12.06.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma